

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SOUTH ZONE)

CHENNAI

O.A. No. 221 of 2015 (SZ)

Isanaka Vedavathi

... Applicant

Versus

Union of India
And others

... Respondents

**INDEX OF 2ND ADDITIONAL TYPED SET OF DOCUMENTS FILED BY
THE FIFTH RESPONDENT**

Sl. No	Date	Description	Pg No.
1.	10.12.2021	Update on progress of compliances with respect to directions of APPCB dated 23.09.2021.	1

Dated at Chennai this the 14th day of December, 2021.



Counsel for 5th Respondent



To,
Sri Ch.Rajasekhar,
Environmental Engineer (FAC),
Andhra Pradesh Pollution Control Board,
Regional Office, 1st Floor, A P S F C Building,
A K Nagar Nellore – 524 004
Email: ronlr-ee1@appcb.gov.in

10th December, 2021

Reference:

- a) APPCB directions No. 149/APPCB/UH-I/TF/NLR/2018 dated 23.09.2021 (Directions)
- b) Our Letter dated 12.10.21
- c) Order of NGT dated 24.11.21.
- d) Your visit dated 09.12.21

Subject: Update on progress of compliances with respect to directions of APPCB dated 23.09.2021

Respected Sir

1. This has reference to the Directions dated 23/09/2021 issued by the Andhra Pradesh Pollution Control Board ('APPCB/You'), a copy of which was issued on 29/09/2021 to M/s. Adani Wilmar Limited (Unit- I) (hereinafter referred to as 'Unit'/'Company') vide email id: ronlr-ee1@appcb.gov.in belonging to Sri Ch. Rajasekhar, Environmental Engineer, A.P. Pollution Control Board, Regional Office, A. P. Pollution Control Board, 1st Floor, A P S F C Building, A K Nagar Nellore – 524 004 and recent visit by Environmental Engineer, Regional Office, Nellore and its team on 09.12.2021.
2. That during the visit Environmental Engineer Sir had sought update on status of compliances as mentioned in our letter dated 12.10.21. It needs to be stated that vide Order dated 24.11.21, Hon'ble NGT has directed APPCB to keep the direction to pay compensation issued against respondents in abeyance till the next date of hearing. Accordingly, we are providing status update with respect to other directions as sought for. As far as the environmental obligations are concerned, the Unit has always remained compliant. In addition to response to Joint Committee Reports, Unit have been constantly updating APPCB regarding its compliance status. The Unit makes the following additional updates in respect of the directions issued by your good offices in the Order dt. 23.09.2021 after our first updates on 12.10.2021.

Adani Wilmar Ltd
Survey No 292 & 317
Village Pantapalem (Epuru1B)
Sripottisriramulu, Nellore 524 323
Andhra Pradesh, India
CIN: U15146GJ1999PLC035320

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	Directions	Compliance status 12.10.2021	Compliance status 09.12.2021
1	<p>The industry shall stop procurement of water from the outside agencies which was tapped in illegal manner. They shall meet water requirement from government authorized sources only.</p>	<ul style="list-style-type: none"> ▪ That it is also acknowledged in Joint Committee reports that the available ground water resources are not sufficient to meet the industrial water requirements. It was submitted to Hon'ble NGT to direct the Andhra Pradesh Industrial Infrastructure Corporation (APIIC) and Department of Industries, Nellore to provide water supply to the industries. There are seven edible oil industries operating in Muthukur village, Krishnapatnam. This was common point for all industries. ▪ Recently, all Industries got the Permission letter from Nellore Municipal Corporation for drawing the water through the pipeline. Since laying pipeline will take time, industry propose to take water by tankers from Nellore till completion of proposed pipeline. All industries are working on this proposal to start to get the water by tankers on priority from Municipality. Parallely, the industries are also exploring other alternatives as suggested in joint committee report. A letter to that effect is also submitted by Krishnapatnam Edible Oil Association (A copy of Letters from Nellore Municipal Corporation and Krishnapatnam Edible Oils Refiner's Association are enclosed as Annexures-A and B respectively). 	<ul style="list-style-type: none"> ▪ Our Krishnapatnam Edible Oils Refiner's Association Industries jointly given consent & requested for DPR on 07.12.2021 and requested to complete DPR as early as possible. the same copy submitted at APPCB RO Nellore on 07.12.2021 <p>(A copy of Letter Krishnapatnam Edible Oils Refiner's Association is enclosed as Annexure 1).</p>
2	<p>The industry shall store the spent nickel catalyst safely until its disposal to the authorized re-processors. The industry shall dispose</p>	<ul style="list-style-type: none"> ▪ The Unit has always been compliant and will continue to comply. This was common point for all industries. 	<ul style="list-style-type: none"> ▪ We have sent spent nickel catalyst to Authorized recycler. The manifest copy attached (Annexure-2)

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	the waste within 90 days from date of generation and shall comply with other provisions of HWM Rules, 2016 for transportation and disposal.		
3	The industry shall not discharge treated/ untreated effluents into the Budhakaluva drain, Pantapalem irrigation channel or into land outside the industry premises.	<ul style="list-style-type: none"> ▪ The Unit has always been compliant and will continue to comply. ▪ At page 23 of Joint Committee Report dated 10th August, 2021, it is specifically stated in para.4, at Cl. IX-Conclusions that, during the inspection, the committee did not observe any discharge of effluent into the Budhakaluva drain, Pantapalem irrigation channel or into land outside the industry premises. This was common point for all industries. 	<ul style="list-style-type: none"> ▪ The Unit has always been compliant and will continue to comply.
4	The industry shall maintain proper records for fullers earth (by-product) generated, and oil recovered from the ETP and its mode of disposal.	<ul style="list-style-type: none"> ▪ The Unit has always been compliant and will continue to comply. This was common point for all industries. 	We have been sending fullers earth to Authorized recycler. The CFO copy of the vendor is attached (Annexure-3)
5	The industry shall maintain test results for mineral oil in v/v% in the crude palm & sunflower oil procuring from indigenous sources and <i>from the crude edible oil being imported from foreign countries. The proof of test reports for every consignment submitted to Food Quality Dept./ regulatory bodies shall be produced to Regional Office, Nellore for every 3 months.</i>	This was common point for all industries. The Unit has always been compliant. This point in highlight was raised for the first time in this direction and Unit will submit the report to APPCB as mentioned.	<ul style="list-style-type: none"> ▪ The Unit has always been compliant, a copy of report is attached herewith as (Annexure-4)
6	The industry shall provide Adani Wilmar Ltd AAQ monitoring Station to continuously	<ul style="list-style-type: none"> ▪ This was common point for all industries. 	<ul style="list-style-type: none"> ▪ This was common point for all industries.

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	<p>monitor PM10, SO2 & other critical pollutants in the upward and cross wind directions at surrounding villages, in network with other edible oil industries.</p>	<ul style="list-style-type: none"> This is completely new point which was never raised in earlier reports submitted by Joint Committee nor in any of directions issued earlier. Unit shall be given some time to ensure compliance. As per Joint Committee reports of December, 2020, it was observed that the Unit has installed online emission monitor system to measure SPM and is connected to APPCB server. 	<ul style="list-style-type: none"> This is completely new point which was never raised in earlier reports submitted by Joint Committee nor in any of directions issued earlier. This is pending discussion with Krishnapatnam Edible Oils Refiner's Association Industries, since it is about installation of online AAQ outside the factory premises (i.e., villages). As per Joint Committee reports of December, 2020, it was observed that the Unit has installed online emission monitor system to measure SPM and is connected to APPCB server.
7	<p>The porthole provided to the stacks for manual monitoring shall not be utilized for online stack monitoring. The units shall ensure that real time data is directly transferred from analyzer to APPCB server without any interface.</p>	<ul style="list-style-type: none"> The Unit has always been compliant and will continue to comply. This was common point for all industries. As per Joint Committee reports of December, 2020, it was observed that the Unit has installed online emission monitor system to measure SPM and is connected to APPCB server. 	<ul style="list-style-type: none"> The Unit has always been compliant and will continue to comply.
8	<p>The committee observed fly ash dumped towards North side of M/s. Emami Agrotech Limited. All the 7 no's of edible oil industries directed to jointly compact the fly ash and to cover with minimum 10 cm clay / soil cover to prevent ambient dust. The compliance of the above shall be submitted to the Board within 15 days along with photographic evidence.</p>	<ul style="list-style-type: none"> This was common point for all industries. There were no specific allegations against the Unit. All industries have agreed to fill clay/ sand on the Ash lying on <i>northeastern</i> direction on private land, for the benefit of society and as part of their social responsibility. (A copy of Letters of Krishnapatnam Edible Oils Refiner's Association is enclosed as Annexure-B). 	<ul style="list-style-type: none"> Our Krishnapatnam Edible Oils Refiner's Association Industries jointly given Purchase Order on 22.11.2021 for clay/sand to cover the area. The same communicated to APPCB RO Nellore by email dated 23.11.2021. copy attached (Annexure-5).
9	<p>The public roads surrounding the industries are in very poor condition due to movement of heavy</p>	<p>This point is related to Adani Wilmar Unit 2 /EMAMI /GEMINI, Adani Wilmar Unit-I is on the Port Highway</p>	<p>This point is related to Adani Wilmar Unit 2 /EMAMI /GEMINI, Adani Wilmar Unit-I is on the Port Highway Road and this compliance</p>

	vehicles. M/s. Emami, M/s. Gemini and M/s Adani Wilmar Units shall collectively construct new concrete roads as part of CSR activity.	Road and this compliance not related to Adani Wilmar Unit-I.	not related to Adani Wilmar Unit-I.
10	The industry shall develop green belt all along the boundary and in vacant spaces and ensure that the 33% of total area is covered with green belt. In addition, as part of CSR activity the units can take up compensatory green belt in public land.	<ul style="list-style-type: none"> The Unit has always been compliant and will continue to comply. 	<ul style="list-style-type: none"> The Unit has always been compliant and will continue to comply.
11	The Industry shall ensure that proper segregation of various types of hazardous wastes and shall provide with leachate collection system and to route the run-off/leachate to ETP for treatment.	<ul style="list-style-type: none"> The Unit has always been compliant and will continue to comply. 	<ul style="list-style-type: none"> The Unit has always been compliant and will continue to comply.
12	The Industry shall ensure that the storm water drainage systems below:	We are maintaining. In the Joint Committee Report of December 2020, the Committee has observed that M/s Adani Wilmar Unit-I, has proper effluent conveyance system/ pipelines to transfer effluent from production blocks to effluent treatment plant. (At Page.40- Conclusions).	We are maintaining.
	Entire effluent, including floor washings, spillages etc., shall be sent to the ETP through permanent pipeline network laid above the ground level with appropriate color coding.	We are maintaining.	We are maintaining.
	The first flush of storm water for the first 15 minutes shall be collected and routed to the ETP. Implementation plan of action shall be furnished to the Board within 15 days	This is the new point (with respect to flushing of storm water for the first 15 minutes) raised for first time. Unit is already complying with this requirement. Unit shall furnish implementation plan to the Board	Further, as suggested on your visit on 08.12.2021, we will provide storage underground tank/trap for storage of first flush.

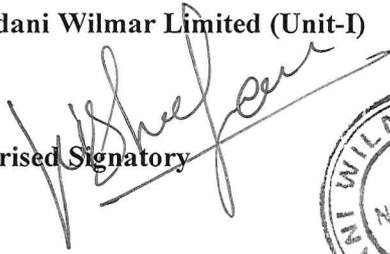
adani wilmar

	There shall not be any entry of contaminated wastewater into the storm water drains.	We are maintaining	We are maintaining.
13	The industry shall scrupulously comply with all other recommendations made by the Joint Committee in its reports date 1.12.2020.	Unit shall comply with all direction issued by APPCB.	Unit has installed silos with enhanced capacity for storing Fly Ash

Sincerely,

For Adani Wilmar Limited (Unit-I)

Authorised Signatory



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Krishnapatnam Edible Oils Refiners' Association

203, Diamond House, Behind Topaz Building, Panjagutta, I-Hyderabad - 500082, Telangana

(Regn. No. 1020 / 2014)

To.

Date: 07-12-2021

The Municipal Commissioner
SPSR Nellore

Sub: Consent to draw Water from Nellore Municipal Corporation through pipeline for industrial purpose for edible oil refineries and request for initiation of DPR

Dear Sir,

We are the refiners of edible oils at Krishnapatnam port. The edible oil refining industry has developed here since the year 2010 onwards. There are seven refineries operating at Krishnapatnam port. We import crude edible oils at Krishnapatnam port, refine the oil and sell it in packaged or in bulk form, largely across the Southern and Eastern part of India.

To attract industry to set up in the state of Andhra Pradesh, the Andhra Pradesh Industrial Investment Promotion Policy 2010 – 2015, as issued by the Industries and Commerce department had committed delivery of water at the doorstep of the industry. The existing edible oil refineries at Krishnapatnam were all set up under this policy. However, this promise of water delivery at the doorstep of industry has not materialized. Now that our industries have been set up, we are having to fend for ourselves to source water, an essential item to run our industry. For operating our refineries, we require water for running boilers, cooling towers, gardening and drinking purpose.

The Ground Water Department of Andhra Pradesh has periodically given consent to dig borewells in our premises and we ran our units using water from those borewells. Over time as the refineries have expanded and water requirements have increased, with no source of water from the Government, the refineries have been purchasing water from outside vendors.

As directed by the District Collector and your recent past discussions we are all interested to take Water from Nellore Municipality through Pipe Line by keeping view of long-term industry interest. Our water requirement will be approx. 6000 KL./Day presently and in future it may go to 8000 to 9000 KL /Day as few more new units are coming up at Krishnapatnam.

Requesting your good self to kindly treat this as our consent and arrange for a DPR (Detailed project Report) for pipeline laying from Nellore corporation to Edible oil cluster.

Thanking you.

Yours faithfully,

For KRISHNAPATNAM EDIBLE OILS REFINERS' ASSOCIATION

Authorised Signatory



List of operating Edible Oil refineries in Krishnapatnam:

1. South India Krishna Oil and Fats Pvt. Ltd.
2. Fmami Agrotech Ltd.
3. Gemini Edibles and Fats Ltd.
4. Adani Wilmar Ltd. (Unit -1)
5. Adani Wilmar Ltd. (Unit -2)
6. 3F Industries Ltd.
7. Santoshimathaa Edible Oil Refinery Pvt. Ltd.



Submitting copy to EC, Nellore, Nellore.

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 24020781 / 24010437
 Fax : 24024068 / 24044532
 Email : rohq@mpcb.gov.in
 Visit At : <http://mpcb.gov.in>



Kalpataru Point, 2nd, 3rd & 4th Floor,
 Opp. Cineplanet,
 Near Sion Circle, Sion (E),
 Mumbai-400022.

RED/SSI/Recycler

UAN No: MPCB-CONSENT-0000071904

Consent No: BO/MPCB/RO(HQ)/KN/CR/B-1910000766

Date: 15/10/2019

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016.

[To be referred as Water Act, Air Act and HW (MH&TM) Rules respectively].

CONSENT is hereby granted to,

M/s. Om Balaji Inorgo Metals Pvt. Ltd.,
 W/71B, MIDC, Chikholi MIDC,
 Ambernath West, Dist. Thane.

Located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of H & OW(M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is valid up to: 31/08/2024.

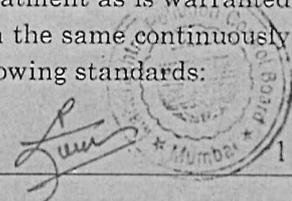
[Subject to having valid Authorisation as actual user from MPCB, for "Re-Processing of Non-Ferrous metals as per provisions of the Hazardous & Other Wastes (M & TM) Rules 2016.]

2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity
1.	Nickel Salt (100% Metal Basis)	5 MT/M
2.	Copper Salts (100% Metal basis)	2 MT/M
Using EST as per HOW (M & TM) Rules, 2016.		
4.	Hydrogenated Vegetable Fatty Acids - Mix Oil	12 MT/M

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall not exceed 1.0 M³.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 0.5 M³.
- (iii) Trade Effluent Treatment: The applicant shall provide comprehensive treatment system consisting of primary / secondary and/or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:



1	pH	Between	5.5 to 9.0
2	Oil & Grease	Not to exceed	10 mg/l
3	Suspended Solids	Not to exceed	100 mg/l
4	BOD 3 Days 27°C	Not to exceed	100 mg/l.
5	COD	Not to exceed	250 mg/l.
6	TDS	Not to exceed	2100 mg/l.
7	Chlorides	Not to exceed	600 mg/l
8	Sulphates	Not to exceed	1000 mg/l
9	Copper (as Cu)	Not to exceed	3.0 mg/l
10	Cobalt	Not to exceed	5.0 mg/l
11	Nickel (as Ni)	Not to exceed	30. mg/l.

(iv) **Trade Effluent Disposal:** The treated effluent shall be recycled to the maximum extent and excess shall be used on land for gardening. There shall not be any discharge outside the factory premises.

(v) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

(1) Suspended Solids	Not to exceed	100	mg/l.
(2) BOD 3 days 27° C.	Not to exceed	100	mg/l.

(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) **Non-Hazardous Solid Wastes:**

Sr. No.	Type of Waste	Quantity	Disposal

(viii) **Other Conditions:** Industry should monitor effluent quality regularly.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under,

The daily water consumption for the following categories is as under:

(i) Domestic purpose	...	1.0 CMD
(ii) Water gets Polluted & Pollutants are Biodegradable	...	6.8 CMD
(iii) Industrial Cooling	...	0.7 CMD
(iv) Gardening	...	0.0 CMD

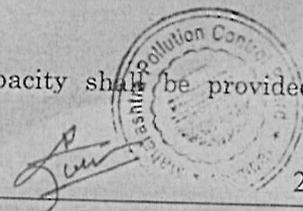
The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. **CONDITIONS UNDER AIR ACT:**

(i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. **Control Equipment:**

a) Acid and Alkali scrubber of sufficient capacity shall be provided to sources of process emissions.



b) Bag Filters of sufficient capacity shall be provided to all sources limit the emissions of SPM/TPM.

6. **Standards for Emissions of Air Pollutants:**

- | | | | |
|------|-----------------|---------------|-----------------------|
| (i) | SPM/TPM | Not to exceed | 50 mg/Nm ³ |
| (ii) | SO ₂ | Not to exceed | 1.8 Kg/Day |

(i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity
1.	LDO	40 Ltrs/Day

(ii) The applicant shall erect the chimney(s) of the following specifications: -

Sr. No.	Chimney Attached To	Height in Mtrs.
1.	Baby Boiler	11.0
2.	Scrubber	9.0

(iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

(iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

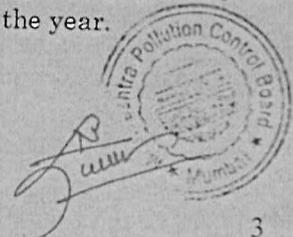
(v) **Other Conditions:**

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry should monitor stack emissions and ambient air quality Regularly.

7. **Conditions under Hazardous & Other Wastes (Management, Handling & Transboundary Movement) Rules, 2016:**

(i) The industry shall accept and re-process "Spent Catalyst containing Copper / Copper Scrap - 100 MT/A & Spent Nickel Catalyst - 350 MT/A" as raw material.

- a. The industry shall accept hazardous waste brought in through MPCB Authorized Transporter only.
- b. The industry shall follow Manifest system while transporting Hazardous Waste.
- c. The industry shall inform the Board in its returns regarding quantity of hazardous waste accepted & HW disposed by it during the year.



The Industry shall handle hazardous wastes as specified below:

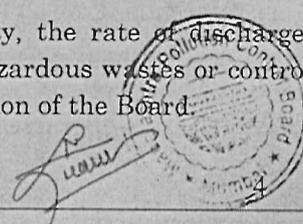
Sr. No	Item No as per Sch-I/II	Type of Waste	Quantity	Disposal
1.	8.2 / A-66	Sludge and filter press cake	150 MT/A	CHWTSDF
2.	A-68	Process Residue & Sludge containing Nickel Compound		
3.	35.3	Chemical Sludge from Waste Water treatment		

- (ii) The authorization is hereby granted to operate a facility for collection, storage, transport and disposal of hazardous waste.
- (iii) The authorization is subject to the conditions stated below and sub conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

- a. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- b. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.
- c. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and shown & submitted to the Board as & when asked for.

8. Industry shall comply with following additional conditions:

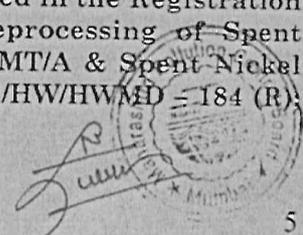
- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.



- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall obtain consent to operate from Board before commencing actual production.
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. The industry shall submit the Annual Returns as per Rule 6 (5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form - IV by 30th June of every year.
- x. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- xiii. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- xiv. The authorization or its renewal shall be produce for inspection at the request of an officer authorized by the Maharashtra Pollution Control Board.
- xv. The person authorized shall not rent, land, sell, transfer or otherwise transport the Hazardous waste without obtaining prior permission of the Maharashtra Pollution Control Board.
- xvi. Any unauthorized change in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- xvii. It is the duty of the authorized person to take permission of the Maharashtra Pollution Control Board to close down the facility.
- xviii. All the conditions of this Consent shall be strictly implemented and the Consent Order shall be displayed at a prominent location in the factory premises.

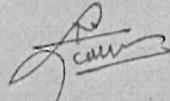
9. Board reserves the right to cancel/Amend/ Revoke the consent any time as per the policy of the Board.

The applicant shall comply with conditions stipulated in the Registration cum Passbook issued by MPCB for recycling/reprocessing of Spent Catalyst containing Copper / Copper Scrap - 100 MT/A & Spent Nickel Catalyst - 350MT/A vide No: MPCB/RO(HQ)/Reg./14/HW/HWMD = 184 (R) dtd: 31/07/2014 valid upto 07/10/2019.



11. The industry shall obtain authorisation from MPCB as actual user of Hazardous as per the provisions of the Hazardous & Other Wastes (M & TM) Rules, 2016 for reprocessing of Spent Catalyst containing Copper / Copper Scrap & Spent Nickel Catalyst.
12. The Capital investment of the industry is Rs. 68.74/- Lakhs.




(N. N. Gurav)
Regional Officer (HQ)

To,
M/s. Om Balaji Inorgo Metals Pvt. Ltd.,
W/71B, MIDC, Chikhholi MIDC,
Ambarnath West, Dist. Thane

Copy to:

- 1) Regional Officer, Kalyan / Sub-Regional Officer – Kalyan II MPCB, Navi Mumbai.
- 2) Chief Accounts Officer, MPCB, Mumbai.

Received Consent fee of –

Sr. No.	Amount	DR No.	Date	Drawn On
1.	25000/-	5451272	02/05/2019	Online Payment

Form 13
(See rule 21 (1))

HAZARDOUS WASTE MANIFEST

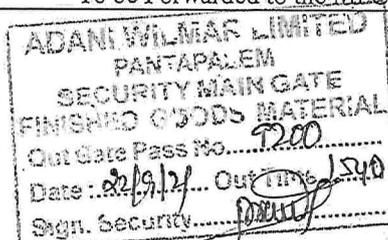
1	Occupier's Name & Mailing Address (including phone No.) :	ADANI WILMAR LIMITED. Factory, Sy no: 292 & 317, Pantapalem (V) Muthukur (Mandal) S.P.S NELLORE (Distt) Andhra Pradesh.			
2	Occupier's Registration No. :	APPCB/VJA/NLR/11022/CFO/HO/2019-23/04/2021			
3	Manifest Document No. :	01			
4	Transporter's Name & Address (including phone No. :	Associated Road Carriers Ltd. 531, James Garden, 1st Cross Street. NELLORE - 524002.			
5	Type of Vehicle :	(Truck/ Tanker/ Special Vehicle)			
6	Transporter's Registration No. :	U63090WB1972 PLC028346			
7	Vehicle Registration No. :	AP 39 TV 2700.			
8	Designated Facility Name & Site Address :	M/S Om Balaji Imorgo Metal Pvt Ltd. W-71/B, MIDC-Chokhili, Ambernath-Thane-421505			
9	Facility's Registration No. :	MPCB/RO/HQ/HSMO/AUTH/19/H20W 54			
10	Facility's phone No. :	8380002082			
11	Waste Description :	Spent Catalyst			
12	Total Quantity :0.07.....m ³ or MT ✓			
13	Consistency :	Solid.			
14	Transport Description of Wastes :				
15	Containers :	Number	Type		
		4 no's	Barrels.		
16	Total Quantity :0.07.....m ³ or MT ✓			
17	Unit Wt / Vol. :m ³ or MT ✓			
18	Waste Category Number :	28.2			
19	Special Handling Instructions & Additional Information :	Use PPE Wash Thoroughly After Loading and Handle with Carefully.			
20	OCCUPIER'S CERTIFICATE :	I hereby declare that the contents of the consignment are fully and accurately described, above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national Government regulations.			
	Typed Name & Stamp: Signature	Month	Day	Year	
	N. PRASAD RAO.	0	9	2 2 2 0 2 1	
21	Transporter Acknowledgement of receipt of wastes Phone no: 9840598886 :				
	Typed Name & Stamp: Signature	Month	Day	Year	
	Mr. Prasad.	0	9	2 2 2 0 2 1	
22	Discrepancy Note Space				
23	Facility Owner or Operator's Certification of Receipt of Hazardous waste				
	Typed Name & Stamp Signature	Month	Day	Year	

Note:- 1) please attach Comprehensive Analysis report Photocopy.

2) For each type of waste use separate Manifest Form (Form-13)

WHITE COPY

To be Forwarded to the MPCB/PCC by the Occupier.



HAZARDOUS WASTE AND OTHER WASTES HANDLE WITH CARE (Use one per Waste)

Waste Category and characteristics as per part C of Schedules II and III of these rules 28.2	Incompatible wastes and substances.....
Total quantity..... 0.7 MT.	Date of Storage.....
Physical State of the waste (Solid/Semi-solid/Liquid) Spent catalyst	Receiver's Name and Address M/S Om Balaji Imorgo Metal Pvt Ltd. W-71/B, MIDC - Chokhili; Ambemath - Thane (West) - 421505
Sender's Name and Address : ADANI WILMAR LIMITED Factory, Sy No 2928317, Pantapalem (Eporu-1B) Village, 522012, West Godavari District, Sri Potti Srimanlu Nellore Dist., Andhra Pradesh - 524001-216.	Phone: 838002082 / 9699616263 E-mail: ombalaji11@gmail.com
Phone : 722-8939484 E-mail : Pramodanayani.Pramodan@adaniwilmar.in	Telephone and Fax No.
Telephone and Fax No. :	Contact Person
In Case of emergency please contact : 722-8939484 Date : 22/09/2021	

Truck No.: AP 39 TV 2700.

TRANSPORT EMERGENCY (TREM) CARD

[To be carried by the transporter during transportation of hazardous and other wastes, provided by the sender of waste]

1. Characteristics of Hazardous and other Wastes:

Sr. No.	Type of Waste	Physical Properties	Chemical Constituents	Exposure Hazards	First Aid Requirements
1	Spent catalyst	Solid	T/C Attached	N/A	Wash with water.

1. Procedure to be followed in case FIRE:

2. Procedure to be followed in case of Spillage / Accidents / Explosion:

3. For Expert Services, Please Contact:

- (i) Name and Address
- (ii) Telephone No.:

ADANI WILMAR LIMITED
Factory Sy No 2928317,
Pantanelam (Eputri-18) Village,
Muthukur (Mandal),
Sri Rotti Srinamulu Mahore Dist
Nellore Pradesh & 5861 210316

7228939484

Date: 22/09/2021

Place: Nellore

Name, Contact number and signature of sender / occupier



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-2, Vatavaran Bhawan, Nabha Road, Patiala

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R12FGS150635

Application No : 7269612

To,

Hans Raj Garg
H.No.1174, Nai Abadi, Khanna
Khanna, Ludhiana-141401

Subject: Grant Varied 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining Varied 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Varied/FGS/2018/7269612
Date of issue :	21/04/2018
Date of expiry :	31/03/2023
Certificate Type :	Varied
Previous CTO No. & Validity :	CTOA/Varied/FGS/2016/4793554 From: 16/12/2016 To: 31/03/2021

2. Particulars of the Industry

Name & Designation of the Applicant	Hans Raj Garg, (Director)
Address of Industrial premises	Shree ganesh edibles private limited, Village shahpur, anloh road, mandi gobindgarh, Amloh, Fatehgarh sahib-147203
Capital Investment of the Industry	2577.5012 lakhs
Category of Industry	Red
Type of Industry	Other
Scale of the Industry	Large
Office District	Fatehgarh sahib
Consent Fee Details	Rs. 1,12000/- vide UTR. no. N071180493360799 dated 12/03/2018
Raw Materials (Name with Quantity per day)	Rice Bran Oil @ 50 TPD, Spent Earth @ 75 TPD, Fatty Acid @ 50 TPD, Rice Bran @ 400 T/day or Sun Flower Seeds @ 150 T/day

<p>Products (Name with Quantity per day)</p>	<p>Refined Rice Bran @ 23.75 TPD, Spent Earth Oil @ 10.0 TPD, Fatty Acid Noodless/ Soap @ 42.50 TPD, one no. Captive Power Plant @ 3.0 Megawatt, Rice Bran Oil/Sun Flower Oil @ 60 T/day, De-Oiled Cake (Rice Bran) @ 340 T/day or De-Oiled Cake (Sun Flower Seeds) @ 90 T/day</p>
<p>By-products, if any, (Name with Quantity per day)</p>	<p>--</p>
<p>Details of the machinery and process</p>	<p>As per application form no. 7269612</p> <p>Rice Bran Oil Degumming Bleaching Dewaxing Deodorize Spent Earth Pillels Spray of Hexane Oil Extraction Fatty Acid Splitting Distillation</p> <p>Rice Bran Pallet Making Extractor DeOiled Cake</p> <p>Rice Bran Pallet Making Extractor Micella Economizer Evaporator Condenser Oil Stripper Cooling Storage Tanks</p>
<p>Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.</p>	<p>Boiler of capacity 8 TPH (standby) - Rice husk/pet coke.</p> <p>Thermic fiuld heater (standby) 20 Lac Kcal/hr - Rice husk/pet coke.</p> <p>Boiler with pulsating grade furnace of capacity 14 TPH (Attached with co-generation plant turbine of 3.0 MW & 1.25 MW (Stand by after commissioning of 3 MW turbine) Same will be used for meeting the steam requirements of proposed Solvent - Mixed Bio fuel/ paddy straw.</p> <p>Boiler of capacity 4 TPH (Standby)- Rice husk/pet coke</p> <p>Thermic fiuld heater of capacity 6 Lac Kcal/hr - Rice husk/pet coke</p> <p>Thermic fiuld heater of capacity 30 Lac Kcal/hr - Mixed bio fuel/paddy straw</p> <p>4 no. DG set of capacity 380 KVA - HSD (D.G. sets stands sealed by the Board since 30.12.2016)</p> <p>2 no. DG set of capacity 500 KVA - HSD (D.G. sets stands sealed by the Board since 30.12.2016)</p> <p>1 no. DG set of capacity 750 KVA - HSD (D.G. set stands sealed by the Board since 30.12.2016)</p> <p>1 no. DG set of capacity 320 KVA - HSD</p>

Type of Air Pollution Control Devices to be installed

Boiler of capacity 8 TPH (standby) and Thermic fluid heater (standby) 20 Lac Kcal/hr - Common APCD consisting of Two stage alkali scrubber.

Boiler with pulsating grade furnace of capacity 14 TPH

(Attached with co-generation plant turbine of 3.0 MW & 1.25 MW (Stand by after commissioning of 3 MW turbine)

Same will be used for meeting the steam requirements of proposed Solvent - Multi cyclone separator followed by wet scrubber

Boiler of capacity 4 TPH (Standby) and Thermic fluid heater of capacity 6 Lac Kcal/hr - Common APCD consisting of Trima cyclone followed by two stage alkali scrubber

Thermic fluid heater of capacity 30 Lac Kcal/hr- Multi cyclone separator followed by wet scrubber.

4 no. DG set of capacity 380 KVA - (D.G. sets stands sealed by the Board since 30.12.2016)

2 no. DG set of capacity 500 KVA - (D.G. sets stands sealed by the Board since 30.12.2016)

1 no. DG set of capacity 750 KVA - (D.G. set stands sealed by the Board since 30.12.2016)

1 no. DG set of capacity 320 KVA - Canopy

Stack height provided with each boiler/thermo heater/Furnace etc.

Boiler of capacity 8 TPH (standby) and Thermic fluid heater (standby) 20 Lac Kcal/hr - Common stack of 32 mtr height above ground level.

Boiler with pulsating grade furnace of capacity 14 TPH (Attached with co-generation plant turbine of 3.0 MW & 1.25 MW (Stand by after commissioning of 3 MW turbine) Same will be used for meeting the steam requirements of proposed Solvent - Stack of 40 mtr height above ground level

Boiler of capacity 4 TPH (Standby) and Thermic fluid heater of capacity 6 Lac Kcal/hr - Common stack of 32 mtr height above ground level.

Thermic fluid heater of capacity 30 Lac Kcal/hr- Stack of 32 mtr height above ground level/ 15 mtr above roof level

4 no. DG set of capacity 380 KVA : (D.G. sets stands sealed by the Board since 30.12.2016)

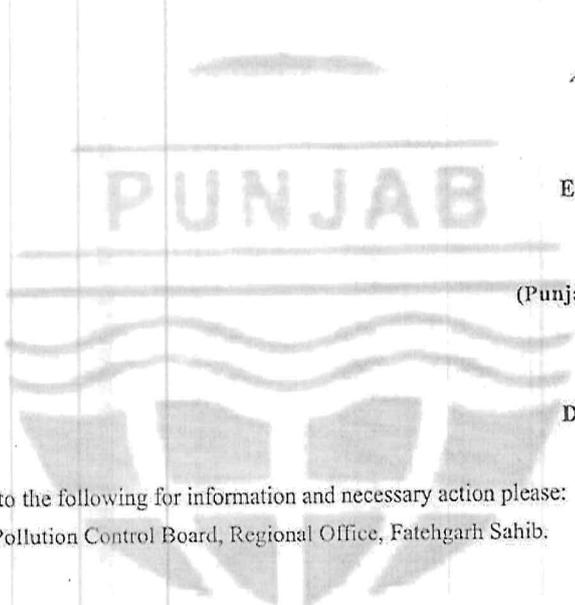
2 no. DG set of capacity 500 KVA : (D.G. sets stands sealed by the Board since 30.12.2016)

1 no. DG set of capacity 750 KVA : (D.G. sets stands sealed by the Board since 30.12.2016)

1 no. DG set of capacity 320 KVA :

Stack height H(in meter) shall be worked out according to the formula: $H=h+0.2(KVA)^{0.5}$ where h = height of the building in meters where the generator set is installed

Sources of emissions and type of pollutants	<p>Boiler of capacity 8 TPH (standby) and Thermic fluid heater (standby) 20 Lac Kcal/hr - SPM, SO₂.</p> <p>Boiler with pulsating grade furnace of capacity 14 TPH (Attached with co-generation plant turbine of 3.0 MW & 1.25 MW (Stand by after commissioning of 3 MW turbine)) Same will be used for meeting the steam requirements of proposed Solvent- SPM</p> <p>Boiler of capacity 4 TPH (Standby) and Thermic fluid heater of capacity 6 Lac Kcal/hr - SPM, SO₂.</p> <p>Thermic fluid heater of capacity 30 Lac Kcal/hr- SPM</p>
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As per emission standards prescribed by PPCB, MoEF & CC



(Signature)

21/04/2018

(Dev Raj Goyal)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:
Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib.

(Signature)

21/04/2018

(Dev Raj Goyal)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

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Shree ganesh edibles private limited, Village shahpur, amloh road, mandi gobindgarh, Amloh, Fatehgarh sahib, 147203

TERMS AND CONDITIONS

Compliance Report :-

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions. - *Agreed with.*
2. The industry shall apply for renewal /extension of consent at least two months before expiry of the consent. - *Noted.*
3. The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked. - *Agreed with.*
4. The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry - *Agreed with.*
5. The authorized fuel being used shall not be changed without the prior written permission of the Board. - *Agreed with.*
6. The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time. - *Agreed with.*
7. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets. - *Provided.*

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-

$$De = 2 LW / (L+W)$$

Provided as per the norms of Board.

Where L= length in mts. W= Width in mts.
 - ii) The sampling port shall be 7 to 10 cm in diameter
8. The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate. - *Complied with.*
 9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board. - *Noted for Compliance.*

(i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building whichever is more
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr	15 meters
4.	More than 10 ton/hr. to 15 ton/hr	18 meters
5.	More than 15 ton/hr. to 20 ton/hr	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Qg^{0.3}$ or $H = 74 (Qp)^{0.24}$ Where Qg = Quantity of SO2 in Kg/hr. Qp = Quantity of particulate matter in Ton/day.

Noted for Compliance

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

- (ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation. - *Noted for Compliance.*
- (iii) Stack height for diesel generating sets:

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Capacity of diesel generating set	Height of the Stack	
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

Noted for Compliance. /

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA) 0.5$$

where h = height of the building in meters where the generator set is installed.

10. The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation. - Complied with.
11. The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the prior approval of the Board. - Noted for Compliance.
12. The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF under Environment (Protection) Act, 1986. - Noted.
13. The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:- - Noted.
 "In the form of briquettes and use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notification."
14. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year - Complying with.
15. That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent. - Noted for Compliance.
16. a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions. *Indst's ensure.*
 b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers. *Indst's ensure.*

Steam Generating capacity A.	Required particulate matter B.	
Area upto 5 Km from Other than the periphery of I and Class-II town	Other than 'A' class	
Less than 2 ton/hr.	800 mg/NM3	1200 mg/NM3
2 ton to 10 ton/hr.	500 mg/NM3	1000 mg/NM3
Above 10 ton to 15 ton/hr	350 mg/NM3	500 mg/NM3
Above 15 ton/hr	150 mg/NM3	150 mg/NM3

Noted for Compliance. /

All emissions normalized to 12% carbon dioxide.

17. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner. - Noted.
18. The air pollution control equipments shall be kept at all time in good running condition and; - Complying with.

- (i) All failures of control equipments.
- (ii) The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. 'Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'. - *Noted for Compliance.*
19. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises. - *Complied with.*
20. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable. - *Noted.*
21. The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable. - *Noted.*
22. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
- *Noted for Compliance.*
- (i) Once in Year for Small Scale Industries.
- (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
23. The industry shall maintain the following record to the satisfaction of the Board :-
- *Noted for Compliance.*
- (i) Log books for running of air pollution control devices or pumps/motors used for it.
- (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
- (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
24. The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month. - *Complied with.*
25. The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers. - *Noted.*
26. The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time. - *Agreed with.*
27. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981. - *Noted.*
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act. - *Agreed with.*
29. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions. - *Noted.*
30. The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area. - *Noted for Compliance.*
31. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry. - *Under course.*
32. The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution. - *Provided.*
33. The industry shall not change or alter the manufacturing process(es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board. - *Agreed with.*
34. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable. - *Noted.*
35. The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991. - *Noted.*
36. The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable. - *Complying with.*

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37. The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified. - *Noted.*
38. The industry shall not cause any nuisance/traffic hazard in vicinity of the area - *Noted.*
39. The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi. - *Under review.*

40. The industry shall ensure that there will not be significant visible dust emissions beyond the property line - *Noted.*
41. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry. - *Provided.*
42. The Industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board. - *Under review.*

B. SPECIAL CONDITIONS

1. This consent will supersede the earlier consent granted to the industry under the said Act vide no. CTOA/Varied/FGS/2016/4793554 dated 16.12.2016, which is valid upto 31.03.2021. - *Agreed with.*
2. This consent is valid for manufacturing of Refined Rice Bran @ 23.75 TPD, Spent Earth Oil @ 10.0 TPD, Fatty Acid Noodless/ Soap @ 42.50 TPD, one no. Captive Power Plant @ 3.0 Megawatt, Rice Bran Oil/Sun Flower Oil @ 60 T/day, De-Oiled Cake (Rice Bran) @ 340 T/day OR De-Oiled Cake (Sun Flower Seeds) @ 90 T/day by using Rice Bran Oil @ 50 TPD, Spent Earth @ 75 TPD, Fatty Acid @ 50 TPD, Rice Bran @ 400 T/day or Sun Flower Seeds @ 150 T/day. - *Agreed with.*
3. The industry will not use any fuel except mixed bio fuel / paddy straw [in its boiler with pulsating grade furnace of capacity 14 T/hr, thermic fluid heater of capacity 30 lac kcal/hr.], rice husk/pet coke [in its thermic fluid heater of capacity 20 lac kcal/hr (standby), boiler of capacity 4 T/hr, thermic fluid heater of capacity 6 lac kcal/hr. (standby)], boiler of capacity 8 TPH (standby) furnaces without the prior written permission of the Board. - *Noted.*
4. The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:- "In the form of briquettes and use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notification." - *Agreed with.*
5. The industry shall comply with the conditions given in the office order No. HQ-1/Pet Coke/F-200/2010/478 dated 20.07.2010 for using pet coke as fuel in its boiler / furnaces. - *Noted.*
6. The adequacy and efficacy of the Air Pollution Control Devices (APCDs) will be the entire responsibility of the industry. - *Agreed with.*
7. The industry will maintain and operate its Air Pollution Control Devices (APCDs) regularly and efficiently so as to achieve the air emission standards, consistently. - *Noted.*
8. The industry shall ensure that the concentration of the suspended particular matter in the flue gas emissions does not exceed permissible limits prescribed by MoEF&CC / Board. - *Under review.*
9. The industry shall ensure that it will not emit the black smoke under any circumstance. - *Under review.*
10. The industry shall also interlock its Air Pollution Control Devices (APCDs) with furnace to ensure its regular operation. - *Complied with.*
11. The industry shall use only one co-generation power plant at a time. - *Agreed with.*
12. The industry shall dispose off its solid waste in Environmentally Sound Manner to the satisfaction of Environmental Engineer, Regional Office, Fatehgarh Sahib. - *Noted.*
13. The industry will apply for authorization of the Board as required under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, within one month. - *Noted.*



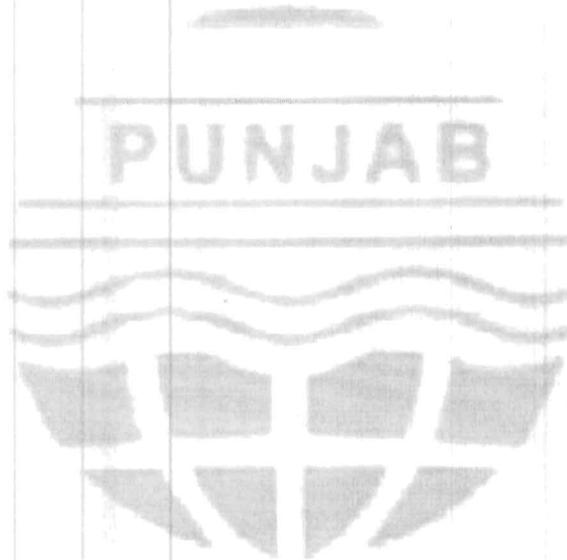
21/04/2018

(Dev Raj Goyal)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)





PUNJAB POLLUTION CONTROL BOARD

Zonal Office-2, Vatavaran Bhawan, Nabha Road, Patiala

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R12FGS150635

Application No : 7269638

To,

Hans Raj Garg
H.No.1174, Nai Abadi, Khanna
Khanna, Ludhiana-141401

Subject: Grant Varied 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Varied 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Varied/FGS/2018/7269638
Date of issue :	18/04/2018
Date of expiry :	31/03/2023
Certificate Type :	Varied
Previous CTO No. & Validity :	CTOW/Varied/FGS/2016/4793634 From: 16/12/2016 To: 31/03/2021

2. Particulars of the Industry

Name & Designation of the Applicant	Hans Raj Garg, (Director)
Address of Industrial premises	Shree ganesh edibles private limited, Village shahpur, amlah road, mandi gobindgarh, Amlah, Fatehgarh sahib-147203
Capital Investment of the Industry	2577.5012 lakhs
Category of Industry	Red
Type of Industry	Other
Scale of the Industry	Large
Office District	Fatehgarh sahib
Consent Fee Details	Rs. 1,12,000/- vide UTR. no. N071180493352788 dated 12/03/2018
Raw Materials (Name with quantity per day)	Rice Bran Oil @ 50 TPD, Spent Earth @ 75 TPD, Fatty Acid @ 50 TPD, Rice Bran @ 400 T/day or Sun Flower Seeds @ 150 T/day

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Shree ganesh edibles private limited, Village shahpur, amlah road, mandi gobindgarh, Amlah, Fatehgarh sahib, 147203

Page 1

Products (Name with quantity per day)	<p>Refined Rice Bran @ 23.75 TPD, Spent Earth Oil @ 10.0 TPD, Fatty Acid Noodless/ Soap @ 42.50 TPD, one no. Captive Power Plant @ 3.0 Megawatt, Rice Bran Oil/Sun Flower Oil @ 60 T/day, De-Oiled Cake (Rice Bran) @ 340 T/day or De-Oiled Cake (Sun Flower Seeds) @ 90 T/day</p>
By-Products, if any,(Name with quantity per day)	--
Details of the machinery and processes	<p>As per application form no. 7269638</p> <p>Rice Bran Oil Degumming Bleaching Dewaxing Deodorize Spent Earth Pellets Spray of Hexane Oil Extraction Fatty Acid Splitting Distillation</p> <p>Rice Bran Pallet Making Extractor DeOiled Cake</p> <p>Rice Bran Pallet Making Extractor Micella Economizer Evaporator Condenser Oil Stripper Cooling Storage Tanks</p>
Details of the Effluent Treatment Plant	<p>Effluent treatment plant consisting of Physico chemical treatment followed by biological treatment, two stage R.O system after E.T.P. Trade Effluent = 41.0 KLD</p> <p>Septic tank for the treatment of domestic Effluent = 4.0 KLD</p>
Mode of Disposal	<p>Trade Effluent -Out of the total trade effluent (41 KLD) generated from the industry, 28 KLD of treated trade effluent shall be reused in the process of proposed unit after treatment in existing ETP, followed by two stage RO treatment. Balance 13 KLD of RO reject will be utilized for ash quenching .</p> <p>Domestic Effluent - Onto land for plantation after passing through septic tank</p>
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As per effluent standards prescribed by PPCB, MoEF & CC.



18/04/2018

(Dev Raj Goyal)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:
Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib.

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Shree ganesh edibles private limited, Village shahpur, amloh road, mandi gobindgarh, Amloh, Fatehgarh sahib, 147203

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TERMS AND CONDITIONS

Compliance Report! -

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions. - *Agreed with.*
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent. - *Agreed with.*
3. The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time. - *Inds is ensure.*
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises. - *Complied with.*
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry. - *Agreed with.*
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time, without any adverse effect on the environment, in any manner - *Complying with.*
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required. - *Noted.*
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year. - *Complying with.*
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent. - *Complying with.*
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam. - *Noted.*
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions. - *Agreed with.*
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board. - *Agreed with.*
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board's officers, will be deemed to be intentional violation of the conditions of consent. - *Noted for Compliance.*
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples. - *Noted.*
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office. - *Noted for Compliance.*
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment. - *Noted.*
17. The industry shall provide online monitoring equipment's for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable. - *Noted.*
18. The pollution control devices shall be interlocked with the manufacturing process of the industry. - *Complied with.*
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. - *Agreed with.*
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable. - *Noted.*
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991. - *Noted.*
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent. - *Agreed with.*

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:- *-Noted for Compliance.*

- (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month. *-Noted.*
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time. *-Agreed with.*
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations. *-Noted.*
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse. *-Agreed with.*
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act. *-Agreed with.*
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank. *-Noted.*
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except: *-Noted.*
- (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises. *Inds is ensure.*
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified. *-Noted.*
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed of in such a manner to prevent any pollutants from such materials from entering into natural water. *-Noted.*
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes. *-Complied with.*
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant. *-Complied with.*
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period. *-Noted.*
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass. *-Noted.*
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year. *-Noted.*
39. The industry shall ensure that the effluent discharged by it is toxicity free. *-Agreed with.*
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw. *-Noted.*
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent. *-Noted for Compliance.*

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month. - *Noted for Compliance.*
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board. - *Inds is ensure.*

B. SPECIAL CONDITIONS

1. This consent will supersede the earlier consent granted to the industry under the said Act vide no. CTOW/Varied/FGS/2016/4793634 dated 16.12.2016, which is valid upto 31.03.2021. - *Agreed with.*
2. This consent is valid for manufacturing of Refined Rice Bran @ 23.75 TPD, Spent Earth Oil @ 10.0 TPD, Fatty Acid Noodless/ Soap @ 42.50 TPD, one no. Captive Power Plant @ 3.0 Megawatt, Rice Bran Oil/Sun Flower Oil @ 60 T/day, De-Oiled Cake (Rice Bran) @ 340 T/day OR De-Oiled Cake (Sun Flower Seeds) @ 90 T/day by using Rice Bran Oil @ 50 TPD, Spent Earth @ 75 TPD, Fatty Acid @ 50 TPD, Rice Bran @ 400 T/day or Sun Flower Seeds @ 150 T/day. - *Agreed with.*
3. The consent is issued for the discharge of effluents as per details given below from the premises of the industry through the out-let (s) authorized by the Board: S.N. Description Quantity m³/day Mode of final disposal 1. Trade effluent 41 KLD 28 KLD of treated trade effluent to be reused in the process of proposed unit after treatment in existing ETP, followed by two stage RO treatment. Balance 13 KLD of RO reject is being utilized for ash quenching. 2. Domestic effluent 4.0 After treatment, onto land for plantation. *Agreed with.*
4. The effluent discharged through the authorized outlet shall conform to the standards prescribed by the MoEF&CC / Board for such type of industries. - *Noted.*
5. The adequacy and efficacy of the Effluent Treatment Plant (ETP) will be the entire responsibility of the industry. - *Agreed with.*
6. The industry shall maintain and operate its ETP regularly and efficiently so as to achieve the prescribed effluent standards, consistently. - *Noted for Compliance.*
7. The industry shall ensure that there should not be stagnation of effluent inside or outside the premises of the industry. - *Inds is ensure.*
8. The entire scrubbing water generated by the industry shall be re-circulated. - *Complying with.*
9. The industry shall provide turbine type meters on different components of ETP and on RO reject and permeate and shall maintain the record of wastewater treated and treated wastewater reused in the process. *Noted.*
10. The industry shall comply with guidelines for abstraction of Ground water issued by Central Ground Water Authority (CGWA). - *Noted for Compliance.*
11. The industry will apply for authorization of the Board as required under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, within one month - *Agreed with.*

epk

18/04/2018

(Dev Raj Goyal)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

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Shree ganesh edibles private limited, Village shahpur, amloh road, mandi gobindgarh, Amloh, Fatehgarh sahib, 147203

Page 6



mats India Pvt. Ltd.,
(Laboratory Services Division)
No.: 1A, 1B, Porumal Koil Street,
Nerugundram, Chennai - 600 107.
Tel : 044-2474 4010 / 82207 56222
E-mail : lab.enquiry@matsgroup.com
Website : www.matsgroup.com

TEST REPORT

FORM B

CERTIFICATE OF ANALYSIS BY FSSAI NOTIFIED LABORATORY, CHENNAI
(Refer Regulation (ii) of 2.3.1)

Report No. 202109CFA-123

Report Date: 08.09.2021

Certified that I M. Bharathi- Asst Technical Manager of M/s. Mats India (P) Ltd., Laboratory Services Division, Chennai, duly approved as a signatory by NABL received from the office of the Authorized Officer, FSSAI Ministry of Health and family welfare, Room No, 309,3rd Floor, KAPS Building Krishnapatnam Port Muthukur Post, Nellore District, Andhra Pradesh-524 344, a sample of "CRUDE PALM OIL (EDIBLE GRADE)IN BULK" bearing code number 235092021UCD236L of Authorized Officer, FSSAI Ministry of Health and family welfare, Room No, 309,3rd Floor, KAPS Building Krishnapatnam Port Muthukur Post, Nellore District, Andhra Pradesh-524 344, received on 07.09.2021 for analysis.

The condition of seals on the container and outer covering on receipt was as follows:-

The seals on the sample containing pouch found intact and tailed with the specimen impression of seal given on the copy of the test report.

I found the sample "CRUDE PALM OIL (EDIBLE GRADE)IN BULK" bearing code number 235092021UCD236L to be falling under 2.2.1.19 of the Food Safety and Standards (Food Products Standards & Food Additives) Regulations 2011. The sample was in a condition fit for analysis and has been analysed on from 07.09.2021 to 08.09.2021 and the result of its analysis is given below

Analysis report:

- Sample Description** : Samples of " CRUDE PALM OIL (EDIBLE GRADE)IN BULK "were received in plastic bottle without any Printed description covered by postal cover sealed by FSSAI authorities.
- Physical Appearance** : Samples of " CRUDE PALM OIL (EDIBLE GRADE)IN BULK " were opened and were free from fungal growth and insects.
- Label Description** : Not available

S. No.	Quality Characteristics	Name of Method of Test Used	Result	*Prescribed FSSAI standards 2.2.1.19
1	Test for Rancidity	FSSAI Lab Manual -2-Oil & Fat- 2015	Absent	Absent
2	Test for added Natural colour	FSSAI Manual of Methods of Analysis of Foods- Food Additives 2016	Absent	Absent
3	Test for added Synthetic colour		Absent	Absent
4	Test for Mineral Oil	IS 548 Part 2- 1974 RA 2015	Absent	Negative
5	Test for Argemone Oil	FSSAI Lab Manual -2-Oil & Fat- 2015	Absent	Negative
6	Refractive Index at 50 °C	IS 548 Part 1- 1964 RA 2015	1.4510	1.4491-1.4552



Authorized Signatory
M. Bharathi

Page 1 of 3

CIN No. : U93000TN2013PT0089133

Notes: 1. The test results pertain only to the sample received. 2. The test reports shall not be reproduced anywhere in full or part without the written approval of the laboratory.
3. Under no circumstances, lab accepts any liability or loss/damage caused by use or misuse of test report after invoicing or issue of test report

adani
wilmar

To,
The Environmental Engineer,
A.P. Pollution Control Board, Regional Office,
A. P. Pollution Control Board,
1st Floor, A P S F C Building,
A K Nagar Nellore – 524 004

23rd November, 2021

Respected Sir,

Subject: Submission of details of Purchase Order for compact the fly ash with clay / soil .

Reference: 1. Order No. 149/APPCB/UH-II/TF/NLR/2018 dated 23/09/2021, a copy of which was received by email on 29/09/2021.
2. Our reply letter dated 12th October 2021.

With reference to the above your Office Directions, Sl.No. 8; "All the 7 no's of edible oil industries directed to jointly compact the fly ash and to cover with minimum 10 cm clay / soil cover. North side of M/s.Emami Agrotech Limited". We, Krishnapatnam Edible Oils Refiners 'Association has given Purchase Order dated 22/11/2021 to Mr Isanaka Ravinder Reddy for filling of Sand/GSB of said land.

Attached Purchase Order copy for your reference

Thank you,
Sincerely,
For Adani Wilmar Limited (Unit-I & II)

Authorised Signatory



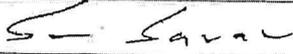
Adani Wilmar Ltd
Survey No 292 & 317
Village Pantapalem (Epuru1B)
Sri Potti Sri Ramulu, Nellore 524 323
Andhra Pradesh, India
CIN: U15146GJ1999PLC035320

Tel +91 88860 60270/271
Fax +91 40 6666 1850
info@adaniwilmar.in
www.adaniwilmar.com

Krishnapatnam Edible Oils Refiners' Association

203, Diamond House, Behind Topaz Building, Panjagutta, I-Hyderabad - 500082, Telangana

(Regn. No. 1020 / 2014)

PURCHASE ORDER						
Vendor			Order NO			
I Ravindra Reddy			Date		22/11/2021	
Epuru Balijapalem, Epuru (post)			Your Ref		12.11.2021	
Muthukuru Mandal, SPSR Nellore Dist.,			Project		Krishnapatnam project	
Andhra Pradesh						
Mobile No: 9000387388						
GST NO						
Bill TO			Shipped to			
EPURU 1B			EPURU 1B			
Pantapalem Village, Muthukuru Mandal, SPSR Nellore Dist.,			Pantapalem Village, Muthukuru Mandal, SPSR Nellore Dist.,			
Andhra Pradesh			Andhra Pradesh			
Sr. NO	Description	Unit	Qty	Rate	Value Rs.	
1.	Filling of Sand/GSB with 100 MM thickness uniformly, watering rolling with vibramax roller approx. 10 Acres Land.	CUM	4100	865	3546500	
				GST	18%	638370
				Transportation		Including
Amount In Words	Forty one lakhs eighty four and eight hundred seventy rupees		Total Amount		4184870	
Terms and Conditions						
1	Please return a copy of PO signed as acceptance.	4.	Vendor shall submit APPCB certification (NOC) before last payment. Work must be completed before 28/2/2022. If any delay, Association can recover 10% each for each week delay from target date.			
2	Safety of the people should be your Scope	5	Payment Terms: 25 % Advance, 25% after completion of 50 % work, 25% after completion of 75% work 25 % after NOC from the APPCB Officials.			
3	Quality of the Sand/GSB filled should be certified by Association committee members.	6	Any dispute arising from the above transaction shall be a subject matter of the courts of Nellore			
For Krishnapatnam Edible Oil Refiners Association			Vendors Acceptance			
						
Authorised Signatory			Authorised Signatory			

Accepted

Received above copy

Date 23/11/21

(I. RAVINDRA REDDY)

adani
wilmar

Office copy

10th December, 2021

To,
Sri Ch.Rajasekhar,
Environmental Engineer (FAC),
Andhra Pradesh Pollution Control Board,
Regional Office, 1st Floor, A P S F C Building,
A K Nagar Nellore – 524 004
Email: ronlr-ee1@appcb.gov.in

Reference:

- APPCB directions No. 149/APPCB/UH-I/TF/NLR/2018 dated 23.09.2021 (Directions)
- Our Letter dated 12.10.21
- Order of NGT dated 24.11.21.
- Your visit dated 09.12.21

Subject: Update on progress of compliances with respect to directions of APPCB dated 23.09.2021

Respected Sir

- This has reference to the Directions dated 23/09/2021 issued by the Andhra Pradesh Pollution Control Board ('APPCB/You'), a copy of which was issued on 29/09/2021 to M/s. Adani Wilmar Limited (Unit- I) (hereinafter referred to as 'Unit'/'Company') vide email id: ronlr-ee1@appcb.gov.in belonging to Sri Ch. Rajasekhar, Environmental Engineer, A.P. Pollution Control Board, Regional Office, A. P. Pollution Control Board, 1st Floor, A P S F C Building, A K Nagar Nellore – 524 004 and recent visit by Environmental Engineer, Regional Office, Nellore and its team on 09.12.2021.
- That during the visit Environmental Engineer Sir had sought update on status of compliances as mentioned in our letter dated 12.10.21. It needs to be stated that vide Order dated 24.11.21, Hon'ble NGT has directed APPCB to keep the direction to pay compensation issued against respondents in abeyance till the next date of hearing. Accordingly, we are providing status update with respect to other directions as sought for. As far as the environmental obligations are concerned, the Unit has always remained compliant. In addition to response to Joint Committee Reports, Unit have been constantly updating APPCB regarding its compliance status. The Unit makes the following additional updates in respect of the directions issued by your good offices in the Order dt. 23.09.2021 after our first updates on 12.10.2021.

Adani Wilmar Ltd
Survey No 292 & 317
Village Pantapalem (Epuru1B)
Sripottisiramulu, Nellore 524 323
Andhra Pradesh, India
CIN: U15146GJ1999PLC035320

Tel +91 88860 60270/271
Fax +91 40 6666 1850
info@
www. *adani*

Registered Office: Fortune House, Nr Navrangpura Railway Crossing, A *eda*

EN462764429IN IVR:6978462764479
SP MBC NELLORE RHS <524001>
Counter No:1.11/12/2021.20:26
To:THE ENVIRONME.AP POLLUTION CON
PIN:524004, Andhrakesari Naqar S.O
From:ADANI WILMAR LTD.PANTAPALEM
Wt:191qms
Amt:29.50(Cash)Tax:4.50
<Track on www.indiapost.gov.in>



BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL (SOUTH ZONE)

CHENNAI

O.A. No. 221 of 2015 (SZ)

Isanaka Vedavathi

... Applicant

Versus

Union of India

And others

... Respondents

**2ND ADDITIONAL TYPED SET
OF DOCUMENTS FILED BY THE
FIFTH RESPONDENT**

M/s. C. Seethapathy (1237/94),
A. Umasankar (311/98),
Gautam S.Raman (1583/13),

**COUNSEL FOR 5TH
RESPONDENT**

98408 85752

seethapathychellam@gmail.com